

The Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment)

Bill, 2016

(Bill No. 22 of 2016)

A

BILL

further to amend the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act No. 7 of 1974).

Be it enacted by the Legislative Assembly of Goa in the Sixty-seventh Year of the Republic of India, as follows :-

1. Short title and commencement. — (1) This Act may be called the Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Act, 2016.

(2) It shall come into force at once.

2. Amendment of Schedule. — In the Schedule appended to the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act No. 7 of 1974), in clause (1), in sub-clause (a), —

(i) in item (ii), for the words “Rupees seventy five”, the words “Rupees eighty five” shall be substituted;

(ii) in item (iii),

(I) for sub-item (A), the following sub-item shall be substituted, namely : —

“(A) for bus : — Rupees two hundred and seventy five, per seat, per month.”;

(II) for sub-item (C), the following sub-item shall be substituted, namely : —

“(C) for bus (sleeper coach): — Rupees two hundred and  
seventy five, per seat /  
berth, per month.”.

### **Statement of Objects and Reasons**

The Bill seeks to suitably amend the Schedule appended to the said Act so as to revise the rates of tax specified therein.

This Bill seeks to achieve the above object.

### **Financial Memorandum**

No financial implications are involved in this Bill. However, amendments proposed in the Bill would result in an additional revenue collection of Rs. 19 crores, per annum, approximately.

### **Memorandum Regarding Delegated Legislation**

No delegated legislation is involved in this Bill.

Porvorim-Goa  
05<sup>th</sup> August, 2016

Shri Ramkrishna alias Sudin Dhavlikar  
(Minister for Transport)

Assembly Hall  
Porvorim-Goa  
05<sup>th</sup> August, 2016

N.B. Subhedar,  
Secretary to the  
Legislative Assembly of Goa

**Governor's Recommendation under Article 207 of the Constitution of India**

In pursuance of article 207 of the Constitution of India, I, Mridula Sinha, the Governor of Goa, hereby recommend the introduction and consideration of the Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Bill, 2016, by the Legislative Assembly of Goa.

Governor of Goa.

## **ANNEXURE**

**(Bill No. 22 of 2016)**

### **Extract of the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act 7 of 1974)**

(ii) Vehicles permitted to ply as contract carriages ---- Rupees seventy five, per seat, per month for the vehicle registered in the State of Goa and rupees three hundred, per seat, for the vehicles registered in a State other than the State of Goa, for one round trip.

(iii) Vehicles in respect of which permits have been issued under section 88(9) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), registered in the State of Goa,

(A) for bus: - Rupees two hundred fifty, per seat, per month.

(C)for bus (sleeper coach): - Rupees two hundred, per passenger, per month.